

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 1154 OF 2019 IN IA NO. 1153 OF 2019**  
**IN**  
**APPEAL NO. 200 OF 2019 & IA No. 667 of 2019**

**Dated : 2<sup>nd</sup> July, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:-**

**Global Energy Private Limited** ...Appellant(s)

**Vs.**

**Maharashtra Electricity Regulatory Commission & Anr.** ...Respondent(s)

Counsel for the Appellant(s) : Mr. Rajiv Yadav

Counsel for the Respondent(s) : Mr. Ashish Singh for R-2

**ORDER**

**(IA NO. 1154 OF 2019 – for urgent listing)**

We have heard learned counsel for the applicant/appellant.

For the reasons set out in the application, IA is allowed and stands disposed of accordingly.

List the matter on **11.07.2019**.

**(Ravindra Kumar Verma)**  
**Technical Member**

*mk/mkj*

**(Justice Manjula Chellur)**  
**Chairperson**